

**BILLS AS PASSED BY
RAJYA SABHA**

SECRETARY: Sir, I lay on the Table of the House the following Bills, as passed by Rajya Sabha :—

1. The Indian Telegraph (Amendment) Bill, 1972
2. The Rice-Milling Industry (Regulation) Amendment Bill, 1972

12.19 hrs.

**RE STATEMENT BY MINISTER
ON FORMATION OF COL-
LEGE COUNCILS
UNDER DELHI
UNIVERSITY**

MR. SPEAKER: Shri D. P. Yadav.

**THE MINISTER OF EDUCATION,
SOCIAL WELFARE AND CULTURE
(PROF. S. NURUL HASAN):** Mr. Speaker...

श्री अटल बिहारी वाजपेयी (ग्वालियर) : अध्यक्ष जी, मेरा व्यवस्था का प्रश्न है।

SHRI JYOTIRMOY BOSU (Diamond Harbour): I have already given a notice.

श्री अटल बिहारी वाजपेयी : अध्यक्ष जी आज मंत्री महोदय को जिस विषय पर बक्तव्य देने की इजाजत दे रहे हैं, उस विषय पर एक आर्डिनंस जारी हुआ था। आज यह बक्तव्य कैसे किया जा सकता है, सदन के सामने आर्डिनंस नहीं है। हम ने उस के डिस्पोज़ि-
शन का मोशन दिया हुआ है। कल दिल्ली के अध्यापकों ने इजाजत की थी। अध्यक्ष जी, हमने काल मॉशन दिये हुए हैं, कल दिल्ली के अध्यापकों ने इजाजत की थी उस के बारे में।

MR. SPEAKER: What do you lose if it comes?

PROF. S. NURUL HASAN: This is a special position. Certain misunderstandings have been spread and this is causing dislocation in the functioning of the university. I felt that if the Government's policy is clarified, then it would remove the misunderstandings.

श्री अटल बिहारी वाजपेयी : कल कर दिये।

SHRI JYOTIRMOY BOSU: *Suo Motu* statement is no good at all.

SHRI ATAL BIHARI VAJPAYEE: It is unprecedented. Government issued an ordinance. Government now comes for clarifications. This is unheard of.

SHRI S. M. BANERJEE (Kanpur): About the ordinance the point has been raised by Mr. Vajpayee. Let him clarify the position. But we have given notice of Calling Attention. Let him make the statement tomorrow in reply to that motion. Otherwise we will be deprived of the opportunity of putting questions and Members would be deprived of the opportunity of seeking clarifications.

SHRI JYOTIRMOY BOSU: I had given notice under the appropriate rule. This *suo motu* statement almost makes me suspect some skeleton in their cupboard. There is the Calling Attention Motion already before you. The ordinance is remaining undecided, undebated. Why should he make a statement?

MR. SPEAKER: He has a right to make a statement. I can't obstruct any Minister from making a statement any time.

SHRI JYOTIRMOY BOSU: They can't block Calling Attention.

MR. SPEAKER: It is not blocking any Calling Attention motion. This is about something else. The Minister has a right to make a policy statement giving clarifications and all that. He can do it. I cannot say that he cannot make that kind of a statement. So far as Calling Attention is concerned.....

PROF. S. NURUL HASAN: I would like to seek your permission to make the statement today. Then there are two courses open. You may decide in the Business Advisory Committee as to what is to be done.

MR. SPEAKER: This is not the question; this is not the position; I do not deny your right to make a statement. Your Bill is also coming. They have given notice of a motion of disapproval. There is a Calling Attention

Motion fixed for tomorrow. They say, in view of this Calling Attention Motion, it would be better if you make this statement tomorrow.

PROF. S. NURUL HASAN: I will accept whatever you say. But we thought that since certain misunderstandings had been spread, the sooner they are removed, the better.

MR. SPEAKER: The hon. Minister wanted some change in the procedure in regard to the Aligarh Muslim University Bill and that was permitted. But he cannot go at the same speed now. He knows that a calling-attention-notice on this matter is coming up, and that a Bill is also coming up tomorrow or every soon thereafter.

Of course, I do not deny his right to make a statement. But after all, there is propriety also. If he accepts the calling-attention-notice....

PROF. S. NURUL HASAN: I shall accept whatever you decide.

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR): May I make a submission? I would just like to seek a clarification on what you have said. If he makes a statement today,—and I am grateful to you for having said that he has the right to make the statement—the calling-attention-notice may be taken up afterwards and questions may be put. If you postpone the statement, then that would mean qualifying the Minister's right to make a statement.

MR. SPEAKER: I have just ascertained that the calling-attention-notice that is scheduled for tomorrow is another one and not the one relating to the university.

SHRI S. M. BANERJEE: You can change it.

MR. SPEAKER: Is the Bill coming up tomorrow?

PROF. S. NURUL HASAN: I am prepared to accept it, if it is put down for tomorrow.

SHRI RAJ BAHADUR: The hon. Minister is prepared to reply to the calling-attention-notice. But let him

make the statement today, because otherwise it will mean a precedent that a Minister cannot make a statement.

SHRI ATAL BIHARI VAJPAYEE: It is not a precedent.

MR. SPEAKER: This will not be a precedent. On the spur of the moment I had said so, but this will not become a precedent. Let the hon. Minister reply tomorrow to the calling-attention-notice.

SHRI RAJ BAHADUR: May I submit that if he makes the statement today, it will clear the air and clear a lot of misunderstanding, and in fact, he owes it to the public to make this statement?

MR. SPEAKER: Is the hon. Minister going to make this statement in the Rajya Sabha also?

PROF. S. NURUL HASAN: I am going to make it there.

MR. SPEAKER: I have enough headache already, and he is also adding to it.

PROF. S. NURUL HASAN: I have already said that I shall accept anything that you suggest.

MR. SPEAKER: The calling-attention-notice scheduled for tomorrow is something else and not the one relating to the university.

SHRI S. M. BANERJEE: It can be changed, because this is more important.

MR. SPEAKER: Then, the one scheduled for tomorrow will have to be shifted to the first day of the next week.

श्री अटल बिहारी वाजपेयी : फिर क्या तय हुआ ? यूनिवर्सिटी से संबंधित कालिग अटेंशन नोटिस कल ले लेंगे। वह स्टेटमेंट कर कर दें। आज छोड़ दिया जाय।

SHRI JYOTIRMOY BOSU: You can put it for today itself. Janaab Speaker Sahab, we have had this practice in this House in the past also that we could have two calling-attention-notice on the same day.....

MR. SPEAKER : Every time he goes on with this type of suggestion, which is very bad, and then he tries to involve himself in argument. . . .

SHRI JYOTIRMOY BOSU : No arguments, Sir.

SHRI RAJ BAHADUR : I only plead with you that this should not be treated as a precedent. I hope that this will not create of precedent ऐसा तो नहीं है कि कलाई पकड़ते पकड़ते यह हमारा पहुंचा पकड़ना चाहते हों।

श्री अटल बिहारी वाजपेयी : हम तो आप के गले में हाथ डालना चाहते हैं।

MR. SPEAKER : I was also worried about it. It has been made clear in this House that it will not be a precedent. I am postponing it, because the calling-attention-notice is being demanded for tomorrow. It will not be treated as a precedent.

SHRI K. NARAYANA RAO (Bombay) : On a point of order. It is conceded that the hon. Minister has the right to make a statement. Now, we are taking in terms of propriety.

MR. SPEAKER : It is not even propriety, but it is just accommodation of the Opposition. It is not even propriety, but it is just a question of accommodating them. I am sorry I had used the word 'propriety'. I shall substitute it by 'accommodating'.

SHRI K. NARAYANA RAO : I am using your own words, Sir. You have given us to understand that the hon. Minister can make a statement in the other House, and therefore, he need not make a statement here. If a similar objection is taken in the other House also, then he will be prevented from making the statement with the result that the main object would be defeated.

SHRI JYOTIRMOY BOSU : He is undermining the Speaker. We have to come to your rescue. . . .

MR. SPEAKER : I know how much they are coming to my rescue.

SHRI K. NARAYANA RAO : If a similar objection is taken in the Rajya Sabha, he will be prevented from making a statement there also.

MR. SPEAKER : Please rest assured that we will look to it properly. It is not only because some members say it, I also believe that it would be much better if members have an opportunity to ask questions. We have made it clear that this is not a question of propriety nor of precedent; it is just a question of accommodating the views expressed by the Opposition.

12.26 hrs.

MINES (AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

SHRI A. P. SHARMA (Buxar) : I beg to move :

"That this House do extend upto the last day of the next session, the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Mines Act, 1952. "

MR. SPEAKER : The question is :

"That this House do extend upto the last day of the next session, the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Mines Act, 1952".

The Motion was adopted

12.27 hrs.

UNTOUCHABILITY (OFFENCES) AMENDMENT AND MISCELLANEOUS PROVISION BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

SHRI R. D. BHANDARE (Bombay Central) : I beg to move :

"That this House do extend upto first day of the last week of the next session, the time for the presentation of the Report of the Joint Committee on the Bill to amend the Untouchability (Offences) Act, 1955, and further to amend the Representation of the People Act, 1951".

श्री अटल बिहारी वाजपेयी : (ग्वालियर) यह समय बढ़ाने की मांग क्यों की जा रही है?